

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs): DELHI

CIRCULAR

All the Ld. District Judges/Ld. Addl. District Judges are requested to get the Suits thoroughly checked before registration to ensure that Suits falling in the categories of '**Commercial Cases**' are registered as '**Commercial Cases only**'. It has been noticed that sometimes Suits are given nomenclature of an ordinary Civil Suit, but infact the same are Commercial Suits. So to avoid any ambiguity, every Suit is to be thoroughly checked before registration in terms of Section 2(c) of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015.

Court Officials posted at Filing Counters are directed to sensitise Ld. Counsel/ Parties to categorise their cases accordingly at the time of filing. Extract of Section 2(c) of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015, Act be made available at the Filing Counters for reference.

Talwant Singh
(Talwant Singh)

District & Sessions Judge (HQs)
Delhi

No. 65016-65056 /SCMSC/Gaz./2018

Dated, Delhi the 11/10/2018

Copy forwarded for information and necessary action to:

1. All the Ld. District & Sessions Judges, Delhi/ New Delhi with a request to circulate the same to all the Ld. Addl. District Judges/Concerned Courts in their respective District.
2. All the concerned Ld. Addl. District Judges posted in Central District, THC, Delhi.
3. The officer Incharge, Facilitation Centre/Filing Section/Computer Branch, Tis Hazari Court, Delhi,
4. PS/Reader to undersigned.
5. Website Committee (Hindi/English), Tis Hazari Courts, Delhi

Talwant Singh
District & Sessions Judge (HQs)
Delhi